

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

(IB)-301(ND)/2018

In the matter of:

M/s Mandhana Industries Ltd.	... Applicant
Vs.	
Instyle exports Pvt. Ltd.	...Respondent

SECTION: Under Section 9 of IBC

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

Order delivered on 20.04.2018

For the applicant

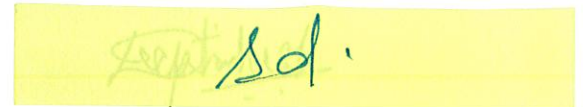
Mr. Savar Mahajan, Adv. & Mr.
Gaurav Arora, Adv.

For the Respondent

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ORDER

Process dasti served. None appears for the corporate debtor. Since the corporate debtor has admitted the liability and requested some time through its e-mail, one chance is given to corporate debtor. Ld. Counsel for the applicant to inform the corporate debtor of the next date of hearing explore the possibility of settlement. The name of the applicant to be corrected as per filing. For further consideration on 15th May, 2018.



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Ritu Sharma